

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-4611 - JK (LD) of 2026

DATED: - 10 - 04 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

No:-LAW-OIC/4/2026

Dated: 10.04.2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 4611- JK (LD) of 2026 dated 10.04.2026

S No.	Title of the Case	OIC
1	FIR No. 46/2019 of P/S Peer Mitha U/S 376-C(a)/511 RPC and Section 3/4/8 POCSO Act titled State through P/S Peer Mitha Vs Rameshwar Singh.	Sh. Vikram Singh Bhau, DySP North, Jammu
2	FIR No.37/2023 u/s 7/25 Arms Act of Police Station Budgam, titled UT of J&K V/S Mohammad Abuzar Siddique.	Sh. Sajad Ahmad Malik, Dy.SP SDPO, Budgam
3	FIR No. 71/2017 P/S Shopian u/s 302, 120-B RPC titled State V/S Mohammad Ishaq Pala	Sh Imtiyaz Ahmad DySP, Hqrs Shopian
4	FIR No.26/2008 u/s 456,376,511 RPC of Police Station Khag titled State of J&K V/s. Khurshid Ahmad Mantoo.	Sh. Mohd Ashraf SDPO Magam,P/S Khag,
5	FIR No. 02/2020 of P/S Women Cell Doda U/S 376/363/344/506 IPC and 4/6 PCSO Act titled State of J&K through P/S, Women Cell Doda Vs Amrik Singh.	Sh Krishan Rattan, Dy SP Hqrs. Doda
6	Civil Suit titled Suresh Gupta and Ors vs UT of J&K and Ors	Shri Ashwani Kumar DySP Traffic City North Jammu

